

**Bail Appl. No. 1232/20
State vs. Naveen @ Tony
FIR No. 551/18
PS Sultan Puri
U/s. 302/201 IPC**

15th June, 2020

In view of the ongoing pandemic COVID-19 situation, the present application has been taken up for urgent hearing through Video Conferencing using CISCO Webex Meetings App, from my Camp Office, with the consent of Id. Addl. P.P and Id. Defence counsel. Copy of the application and reply of the IO have been received through e-mail/Whatsapp. All the stakeholders have joined the video conference.

This is an application filed on behalf of applicant/accused Naveen @ Tony U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.

Sh. Vivek Shokeen, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. The print out of the same has been taken and annexed alongwith the record.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 2018. It is submitted that none of the PWs, examined so far have supported the case of the prosecution. It is submitted that earlier also accused/applicant was admitted to interim bail vide order dated 02.02.2019 and had complied with the terms contained therein. It is submitted that the father of the accused/applicant is not well and prays that he be released on interim bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

At the outset, it is observed that as per the report of the IO, two elder brothers and two bhabhis of the accused/applicant are sufficient and competent to look after their father.

Vide order dated 04.06.2020, the copy of the previous bail application dated 19.05.2020 which was dismissed was ordered to be filed on 08.06.2020. However, the order-sheet dated 08.06.2020 does not reflect that the same was filed. On that day, on the submissions of Id. Counsel that bail is being sought on the ground of illness of father of the accused/applicant, IO was directed to verify the medical documents, placed on record alongwith the application.

The copies of the medical documents have been received back duly attested by the concerned lab/doctor. As per the endorsement made by the doctor Ashok Sharma, he is not aware about the situation as the patient was referred to SGM Hospital.

Copy of the previous bail application disposed off as dismissed vide order dated 19.05.2020 have been sent by the Id. Counsel to the Whatsapp of Sh. Naveen, Ahlmad of this Court and the same has been forwarded to me. Perusal of the same reveals that the ground of illness of the father of the accused/applicant was taken in that application as well and after due consideration, the application was dismissed.

In ***Kalyan Chandra Sarkar Vs. Rajesh Ranjan @ Pappu Yadav (2004) 7 SCC 528***, Hon'ble Supreme Court observed that successive bail applications are restricted on the ground of judicial discipline, unless there exists fresh grounds which persuades the Court to take a different view from the one taken in the earlier applications.

In view of the application disposed off on 19.05.2020, I find no reasons as to why this application should be entertained. Even otherwise, as per the medical reports, the condition of the father of the accused/applicant is not such as to warrant urgent physical assistance of the accused.

As such, the application in hand is disposed off as dismissed, being devoid of any merits.

Let digitally signed copy of this order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com. Further, copy of this order be also sent to IO/SHO for information and record and also to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
15.06.2020

**Bail Appl. No. 1583/20
State vs. Mahesh @ Shankar
Applicant Pinto
FIR No. 150/18
PS Sultan Puri
U/s.308/354-B/354/34 IPC**

15th June, 2020

In view of the ongoing pandemic COVID-19 situation, the present application has been taken up for urgent hearing through Video Conferencing using CISCO Webex Meetings App, from my Camp Office.

This is an application filed on behalf of applicant/accused Pinto U/s. 439 Cr. P.C. for grant of regular bail.

Present : Ld. Addl. PP for the State.

None for accused/applicant despite waiting till 3.00 p.m.

Reply to the bail application alongwith the previous involvement report of the accused has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. The print outs of the same have been taken and annexed alongwith the record.

Mobile No. of Id. Counsel is not on record and as such could not be contacted.

Put up for further proceedings on **18.06.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
15.06.2020

Bail Appl. No. 1282/2020
State vs. Sunny
FIR No. 70/18
PS Subhash Place

U/s.302/392/394/397/411/34 IPC & 25/27 Arms Act

15th June, 2020

In view of the ongoing pandemic COVID-19 situation, the present application has been taken up for urgent hearing through Video Conferencing using CISCO Webex Meetings App, from my Camp Office, with the consent of Id. Addl. P.P and Id. Defence counsel. Copy of the application and reply of the IO have been received through e-mail/Whatsapp. All the stakeholders have joined the video conference.

This is an application filed on behalf of applicant/accused Sunny U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.

Sh. Kartik Gadi, Id. Counsel for applicant/accused through Webex Cisco.

Reply has been received from the concerned Jail Superintendent. As per the report, the conduct of the accused has not been good. The print out of the same has been taken and annexed alongwith the record.

Arguments have been heard through Webex Cisco.

Due to personal reasons, I do not want to hear the present bail application.

Put up for arguments on **16.06.2020**.

Let digitally signed copy of this order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com. Copy of this order be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
15.06.2020

Bail Appl. No. 1538/2020
State vs. Nazim
FIR No. 326/16
PS Bharat Nagar

U/s. 302/307/323/324/325/326/114/452/354B/147/148/149/174A/34 IPC

15th June, 2020

In view of the ongoing pandemic COVID-19 situation, the present application has been taken up for urgent hearing through Video Conferencing using CISCO Webex Meetings App, from my Camp Office, with the consent of Id. Addl. P.P and Id. Defence counsel. Copy of the application and reply of the IO have been received through e-mail/Whatsapp. All the stakeholders have joined the video conference.

This is an application filed on behalf of applicant/accused Nazim U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.

Ms. Shashi Jaiswal, Id. LAC for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. The print out of the same has been taken and annexed alongwith the record.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since last many years and has no other previous involvement *against him*. It is submitted that the co-accused persons have also been released on bail and as such he is also entitled for the same on the ground of parity.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

As per the report of the IO, the accused/applicant is not having any other case against him except the present one and other co-accused persons namely Kundu Swami, Arai and Shiva are on interim bail. However, copies of the same has not been annexed alongwith the bail application. Further, as per the report date 05.06.2020 of Deputy Jail Superintendent, Central Jail No. 8/9, Tihar, Delhi, the application does not fall under the criteria laid down by the HPC vide its guidelines dated 18.05.2020.

Clarifications regarding the report of the Deputy Jail Superintendent are required as to why the case of the applicant/accused is not covered under the aforesaid guidelines of HPC. The conduct report of the accused/applicant has not been annexed with the application which was received from the jail itself.

Reply in terms of above be called from the concerned Jail Superintendent for **17.06.2020**.

Let digitally signed copy of this order be forwarded on official e-mail i.e. rohnicourts-dl@nic.in / courtrohini@gmail.com. Copy of this order be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
15.06.2020

Bail Appl. No. 1308/2020
State vs. Vipin
FIR No. 371/19
PS Subhash Place
U/s.452/323/506/34 IPC

15th June, 2020

In view of the ongoing pandemic COVID-19 situation, the present application has been taken up for urgent hearing through Video Conferencing using CISCO Webex Meetings App, from my Camp Office, with the consent of Id. Addl. P.P and Id. Defence counsel. Copy of the application and reply of the IO have been received through e-mail/Whatsapp. All the stakeholders have joined the video conference. This is an application filed on behalf of applicant/accused Vipin U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.

Sh. R.P. Srivastava, Id. Counsel for applicant/accused through Webex Cisco.

Vide order dated 09.06.2020, the medical documents of parents of accused/applicant were ordered to be verified by the IO. However, no such report has been filed.

Let the verification report be called from the IO/SHO regarding the medical documents relied upon by the Id. Counsel for accused/applicant alongwith the application, on supplying the copy of the same by the Id. Counsel for next date of hearing.

Put up for filing of report by the IO/SHO and for arguments on **19.06.2020**.

Let digitally signed copy of this order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com. Further, copy of this order be also sent to IO/SHO for report and also to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
15.06.2020

**Bail Appl. No. 1580/2020
State vs. Annu @ Jannat
FIR No. 83/20
PS Prem Nagar
U/s. 306/389 IPC**

15th June, 2020

In view of the ongoing pandemic COVID-19 situation, the present application has been taken up for urgent hearing through Video Conferencing using CISCO Webex Meetings App, from my Camp Office, with the consent of Id. Addl. P.P and Id. Defence counsel. Copy of the application and reply of the IO have been received through e-mail/Whatsapp. All the stakeholders have joined the video conference.

This is an application filed on behalf of applicant/accused Annu @ Jannat U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.

Sh. Amitabh Kumar, Id. Counsel for applicant/accused through Webex Cisco.

Reply has been received from the Jail Superintendent, as per which the conduct of the accused/applicant is not good as she was involved in jail riots in Jail No.16, Mandoli on 28.03.2020. The print out of the same has been taken and annexed alongwith the record.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since last many months. It is submitted that the accused/applicant is not having any previous involvement against her and prayed that she be released on interim bail for a period of 45 days.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

At the outset, it is observed that the conduct of the accused has not been good in the jail, as per report received from the Jail Superintendent and as such she is not covered under the guidelines dated 18.05.2020 of HPC of Hon'ble High Court of Delhi. Her previous bail application was dismissed as recently on 01.06.2020

In ***Kalyan Chandra Sarkar Vs. Rajesh Ranjan @ Pappu Yadav (2004) 7 SCC 528***, Hon'ble Supreme Court observed that successive bail applications are restricted on the ground of judicial discipline, unless there exists fresh grounds which persuades the Court to take a different view from the one taken in the earlier applications.

In view of the application disposed off on 01.06.2020, I find no reasons as to why this application should be entertained.

As such, the application in hand is disposed off as dismissed, being devoid of any merits.

Let digitally signed copy of this order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com. Further, copy of this order be also sent to IO/SHO for information and record and also to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
15.06.2020

Bail Appl. No. 1309/2020
State vs. Tarun
FIR No. 519/19
PS Prem Nagar
U/s. 302/201/34 IPC

15th June, 2020

In view of the ongoing pandemic COVID-19 situation, the present application has been taken up for urgent hearing through Video Conferencing using CISCO Webex Meetings App, from my Camp Office, with the consent of Id. Addl. P.P and Id. Defence counsel. Copy of the application and reply of the IO have been received through e-mail/Whatsapp. All the stakeholders have joined the video conference.

This is an application filed on behalf of applicant/accused Tarun U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.

Ms. Shweta Sand, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has already been filed by the IO. Report in terms of order dated 11.06.2020 has been filed through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. The print out of the same has been taken and annexed alongwith the record.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 10.10.2019. It is submitted that the mother of the accused/applicant is unwell, suffering from cataract. It is submitted that his father is also a senior citizen and there is no one to look after them alongwith his three minor niece. It is prayed that he be released on interim bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

As per the report of the IO received today, the real brother of the accused/applicant namely Ravi runs a Kiryana Store on the same address i.e. H. No. D-161, Gali No.4, Aastha Vihar, Prem Nagar, Part III, Delhi and is living on rent in the same vicinity with his wife and children. Further, that father of the accused/applicant, aged about 60 years is also capable to look after the mother of the applicant.

As such, in view of the same and medical documents on record, I find no reasons that the presence of the accused/applicant is necessary with his mother for looking after her. The nature of ailment is not such that may be cured during the interim bail period only.

Keeping in view the above, seriousness of the allegations and gravity of the offence, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Let digitally signed copy of this order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com. Further, copy of this order be also sent to IO/SHO for information and record and also to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
15.06.2020

**Bail Appl. No.
State vs. Sagar
FIR No. 23/18
PS Sultan Puri
U/s.307/452/34 IPC**

15th June, 2020

In view of the ongoing pandemic COVID-19 situation, the present application has been taken up for urgent hearing through Video Conferencing using CISCO Webex Meetings App, from my Camp Office, with the consent of Id. Addl. P.P and Id. Defence counsel. Copy of the application and reply of the IO have been received through e-mail/Whatsapp. All the stakeholders have joined the video conference.

This is an application filed on behalf of applicant/accused Sagar U/s. 439 Cr. P.C. for grant of regular bail.

Present : Ld. Addl. PP for the State.

Sh. Suraj Prakash Sharma, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has already been filed by the IO.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 29.01.2018. It is submitted that the case is at the final stage and arguments have to be led. It is submitted that the complainant is completely hostile in his testimony. It is further submitted that no other case is pending against the accused and the last bail application was disposed off as withdrawn. It is prayed that he be released on bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of bail is made out and prays that the bail application of the accused/applicant be dismissed.

Considered.

As per the IO, the previous bail application was disposed off as dismissed

vide order dated 04.06.2020, however, neither the said fact has been mentioned in the application nor the copy of the same has been annexed. Further, copy of the order dated 11.07.2018 in bail application no. 1051/2018 of Hon'ble Delhi High Court, placed on record by the Id. Counsel through Whatsapp of Sh. Naveen, Ahlmad, in terms of order dated 12.06.2020 nowhere reflects the particulars of this case. The IO has been mentioned to be that of PS Jamia Nagar whereas the present application pertains to PS Sultan Puri.

Let copy of the order dated 04.06.2020 whereby the bail application of the accused/applicant was disposed off be filed by the Id. Counsel of the accused/applicant by the next date of hearing.

Meanwhile, report be called from IO/SHO PS Sultan Puri regarding status of other accused persons for next date of hearing.

Put up for further arguments on **19.06.2020**.

Let digitally signed copy of this order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com. Further, copy of this order be also sent to IO/SHO for necessary action/report and also to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
15.06.2020

Bail Appl. No.
State vs. Lokesh Sharma and Ors.
Applicant Vivek Sharma
FIR No.1195/15
PS Vijay Vihar
U/s. 302/308/324/34 IPC

15th June, 2020

In view of the ongoing pandemic COVID-19 situation, the present application has been taken up for urgent hearing through Video Conferencing using CISCO Webex Meetings App, from my Camp Office, with the consent of Id. Addl. P.P and Id. Defence counsel. Copy of the application and reply of the IO have been received through e-mail/Whatsapp. All the stakeholders have joined the video conference.

This is an application filed on behalf of applicant/accused Vivek Sharma U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.

Sh. Ravinder Pal Singh, Id. Counsel for applicant/accused through Webex Cisco.

Reply in terms of order dated 12.06.2020 regarding previous involvement of the accused/applicant has been filed by SI Vineet. As per the same, no previous involvement of accused Vivek son of kaptaan Sharma was found. Also report has been received from the Deputy Superintendent, Central Jail No.3, Tihar, Delhi stating that the conduct of the accused is good/satisfactory. The print outs of the same have been taken and annexed alongwith the record.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since long. It is submitted that on previous occasion also, the accused has been released on interim bail and has never misused the liberty of the same and prays that he be released on interim bail as there is no bread earner in his family liability of aged mother, wife, minor son and family of two other brothers.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the

allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

Copy of the order dated 30.09.2019 of Sh. Deepak Garg, the then Ld. ASJ-II, North West, Rohini Courts, Delhi whereby the applicant/accused was released on interim bail has been sent through Whatsapp of Sh. Naveen, Ahlmad of this Court. Perusal of the same reveals that the said interim bail was granted owing to the death of his brother, who was also lodged in J.C. However, the ground on which the same is being sought as on date are not such that warrants that the application needs to be allowed.

Keeping in view the above, seriousness of the allegations and gravity of the offence, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Let digitally signed copy of this order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com. Further, copy of this order be also sent to IO/SHO for information and record and also to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
15.06.2020

Bail Appl. No.
State vs. Ajay @ Aman @Pilla
FIR No. 0538/15
PS Vijay Vihar
U/s.302/201/34 IC

15th June, 2020

In view of the ongoing pandemic COVID-19 situation, the present application has been taken up for urgent hearing through Video Conferencing using CISCO Webex Meetings App, from my Camp Office, with the consent of Id. Addl. P.P and Id. Defence counsel. Copy of the application and reply of the IO have been received through e-mail/Whatsapp. All the stakeholders have joined the video conference.

This is an application filed on behalf of applicant/accused Ajay @ Aman @Pilla U/s. 439 Cr. P.C. for grant of interim bail for 45 days.

Present : Ld. Addl. PP for the State.

Sh. Yogesh Pandey, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. The print out of the same has been taken and annexed alongwith the record.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 19.05.2015. It is submitted that the case of the accused/applicant is covered under the guidelines dated 18.05.2020 of HPC of Hon'ble Delhi High Court. It is submitted that accused is not having any previous involvement and prays that he be released on interim bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

As per the reply received from the IO, accused is involved in 14 other matters and as such is not covered under the aforesaid guidelines. At this stage, Id. Counsel submits that he needs some time to further argue since as per him, the case is squarely covered under the aforesaid guidelines as the matters shown *against the accused pertains to the period prior to year 2015*.

At the request of Id. Counsel, application be placed before the concerned Court for **18.06.2020**.

Let digitally signed copy of this order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com. Copy be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
15.06.2020

**Bail Appl. No.
State vs. Shekhar Rana @ Sannata @ Sonu
FIR No. 307/18
PS North Rohini
U/s.392/397/34 IPC & 25/27/54/59 Arms Act**

15th June, 2020

In view of the ongoing pandemic COVID-19 situation, the present application has been taken up for urgent hearing through Video Conferencing using CISCO Webex Meetings App, from my Camp Office, with the consent of Id. Addl. P.P and Id. Defence counsel. Copy of the application and reply of the IO have been received through e-mail/Whatsapp. All the stakeholders have joined the video conference.

This is an application filed on behalf of applicant/accused Shekhar Rana @ Sannata @ Sonu U/s. 439 Cr. P.C. for grant of interim bail for three months.

Present : Ld. Addl. PP for the State.

Sh. Abhishek Kaushik, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. The print out of the same has been taken and annexed alongwith the record.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 21.10.2018. It is submitted that the earlier also, the accused has been admitted on interim bail and has not misused liberty of the same. It is submitted that as on date also, he is on interim bail for a period of 45 days since 28.04.2020. It is submitted that mother of the accused/applicant is under severe depression and father of the accused/applicant has developed symptoms of COVID-19. It is submitted that presence of accused/applicant is required for the purpose of mental and emotional support for his family. It is prayed that the earlier interim bail be further extended for a period of 45 days.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

In view of the submissions and the contents of the application, the same is allowed. The accused/applicant is admitted to interim bail for a period of 45 days from the date of lapse of previous 45 days, counted since 28.04.2020 on the previous P/B furnished by the accused/applicant. Application is disposed off accordingly.

Let digitally signed copy of this order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com. Further, copy of this order be also sent to IO/SHO for information and record and also to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
15.06.2020

**Bail Appl. No.
State vs. Mukesh
FIR No. 432/19
PS Prem Nagar
U/s.302//34 IPC**

15th June, 2020

In view of the ongoing pandemic COVID-19 situation, the present application has been taken up for urgent hearing through Video Conferencing using CISCO Webex Meetings App, from my Camp Office, with the consent of Id. Addl. P.P and Id. Defence counsel. Copy of the application and reply of the IO have been received through e-mail/Whatsapp. All the stakeholders have joined the video conference.

This is an application filed on behalf of applicant/accused Mukesh U/s. 439 Cr. P.C. for grant of interim bail for 13 days.

Present : Ld. Addl. PP for the State.

Sh. Rishipal, Id. Counsel for applicant/accused through Webex Cisco.

The present application has been filed today itself due to sudden death of the father of the accused/applicant and as such there was no opportunity to call report from the concerned IO/SHO.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the father of the accused/applicant has unfortunately expired on 13.06.2020 and his body is lying at home, awaiting accused/applicant for funeral and last rites. It is submitted that for such purpose, the accused/applicant be granted interim bail for a period of 13 days.

Considered.

Ld. Counsel for accused/applicant while relying upon the provisional death certificate has submitted that he himself was present at the Santom Hospital and assured about the veracity of the submissions made by him on behalf of the accused/applicant.

In view of the same, in order to enable the accused/applicant to be present during the last rites/funeral of his deceased father and other rituals, he is admitted to interim bail for a period of 13 days from the date of this order, subject to furnishing of personal bond in the sum of Rs. 50,000/- with one surety of like amount to the satisfaction of the concerned Jail Superintendent subject to following conditions :

1. He would make available his phone number to the Jail Superintendent/SHO and shall always keep it on and attend the calls.
2. He would not approach the witnesses in any manner.
3. He shall not leave the area of PS Prem Nagar during interim bail unless required for the purpose of performing any rituals associated with the last rites of his father. In such case, he shall inform the SHO PS Prem Nagar who shall verify the need for the same and take appropriate action.
4. He shall be available at his house every day to enable SHO PS Prem Nagar for ascertaining that he has not absconded.
5. He shall surrender before the concerned Jail Superintendent at the expiry of the interim bail period.
6. The facts so mentioned in the application shall be verified by the SHO PS Prem Nagar and in case of any discrepancy, he shall bring the same to the notice of the Court forthwith for taking further action, including the cancellation of the interim bail. Needless to say, suppression of any material fact or misuse of the conditions of the interim bail application shall be considered at all future stages of the trial, against the accused.

Application stands disposed off accordingly.

Let digitally signed copy of this order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com. Further, copy of this order be also sent to IO/SHO for information (who is also directed to send a copy to the complainant) and record and also to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on

the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
15.06.2020